

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-2417(ND)/2019

IN THE MATTER OF:
M/s. Tek Travels Pvt. Ltd.

...PETITIONER

Vs.

M/s. Ted Travels and Experiences Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 23.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the IRP

:Mr. Ashok Juneja, Adv. and Mr.
Anil Kumar Mittal, IRP in person
in IA/4203/2021 &
IA/4266/2021.

For Commissioner VAT Delhi
For the Respondent/Corporate Debtor

:Mr. M.L. Garg, Adv.
:Mr. Vinod Trisal Advocate along
with Mr. Jawhar Tufchi.

ORDER

IA/4203/2021

This is an application filed by IRP under Section 19(2) of IB Code 2016 seeking direction to Promoters to assist and co-operate with the IRP in CIRP process.

We have heard Ld. Counsel for the Resolution Professional as well as Ld. Counsel for the Ex-Director. It transpires that earlier in the proceedings Ex-Director has been also called physically to be present in the Court and they have submitted that whatever information they have got they have passed it to the IRP. The Ex-Director was also directed to contact the

Accountant of the Company and direct him to provide whatever information is being sought by the RP. However, today the Ld. Counsel for the Ex-director submitted that despite all efforts, they have not been able to contact the Account since, he had left the company several years ago. In the circumstances as above, the RP is therefore directed to put up this fact before the CoC and take direction from the CoC in this regard. Accordingly, IA is disposed off.

IA/4266/2021

This is an application filed by IRP for directing the CoC Members to cooperate with the IRP for smooth conduct of CIRP and to remit the fees and expenses incurred by the IRP.

We have heard the Ld. Counsel for the RP as well as Ld. Counsel appearing for Commissioner, Trade & Tax Delhi. The Trade & Tax Department hold 86% share in the CoC and therefore, he is the principal participant in the CoC meeting. He confirmed that a meeting of CoC is held today i.e. 23.05.2023 and that the representatives of the Department will be participating in that meeting and in that meeting they will settle all the issues which have been raised from time to time by the RP including the matter related to confirming of the IRP as RP, reimbursement of the fees and expenses of IRP etc. Accordingly, this IA **disposed** of with the direction that copy be given **dasti**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)